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2013 Act for abolition of this evil and for welfare of manual scavengers - In view thereof and in the light of various orders passed by Supreme Court from time to time, various directions passed for rehabilitation of the manual scavengers and for welfare of their family and children - Inasmuch as the Act 2013 occupies the entire field, no further monitoring required by the Supreme Court - However, duty cast on all the States and the Union Territories to fully implement and to take action against the violators - Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 - Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 - ss.2(1)(d), (e) and (g).

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hazards etc. - Necessity for constant supervision and drive to mitigate harmful effects on workers is of extreme importance - High Courts to examine whether CFTPPs are complying with safety standards and the Rules and Regulations and the issues projected in the judgment - Matter relegated to High Courts.

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(4) Art. 136 - Special Leave Petition -Maintainability of - Petitioners convicted by trial court - In appeal, bail granted by High Court -Application by petitioner for early hearing of appeal wherein order passed to put up the case before appropriate Bench - SLP against the order of High Court - Held: Power u/Art. 136 is to be invoked not in a routine manner but in very exceptional circumstances when constitutional questions arises, when question of law of general public importance arises or impugned decision shocks the conscience of the court - There is an urgent need to put a check on such frivolous litigation - Bar to realise that great burden upon the Bench of dispensing justice imposes a simultaneous duty upon them to share this burden and it is their duty to see that the burden should not needlessly be made unbearable - Petition was filed by petitioners and accepted to do so by Advocate-on-Record without any sense of responsibility - If the court has directed to list the application before another Bench, none of the petitioners' right got violated -Court expressed displeasure for the attitude and

course adopted by petitioners and Advocate-on-Record - SLP dismissed - Administration of justice.

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CONSUMER PROTECTION ACT, 1986:

Deficiency of services - Agricultural Marketing Board allotting sites to respondents for doing



business of grain on payment of 25% of price of plots - Failure of Board to notify the Mandi as market Area and develop and provide basic amenities in the said locality - Respondent also stopped the payment of balance installments - Complaint by respondent before the Consumer Forum - Held: Maintainable - Appellant-board as service provider is obligated to facilitate the utilisation and enjoyment of plots as intended by allottees.

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CONTEMPT OF COURT:

Contempt petition - Scope of - High Court in contempt jurisdiction directing creation of supernumerary posts - Held: Courts must not travel beyond the four corners of the order which is alleged to have been flouted nor should it enter into questions that have not been dealt with or decided in the judgment or the order violation of which is alleged - Courts must act with utmost restraint before compelling the executive to create additional posts - Alternative direction had been issued by High Court in writ petition and appellants have complied with the same - They cannot be, therefore, understood to have acted in willful disobedience of the said order - Order passed in contempt petition as well as impugned order passed in contempt appeal set aside.

Sudhir Vasudeva, Chairman & MD. ONGC & Ors. v. M. George Ravishekaran & Ors. 27

CRIMES AGAINST WOMEN:

- (1) (i) Gang rape of 20 year old woman in a village of West Bengal on the orders of the Community Panchayat as a punishment for having relationship with a man from a different community - Suo motu action by Supreme Court - Held: The case at hand is the epitome of aggression against a woman and it is shocking that even with rapid modernization such crime persists in Indian society - State Police Machinery could have prevented the said occurrence - State is duty bound to protect the Fundamental Rights of its citizens - Inherent aspect of Art. 21 of the Constitution would be the freedom. of choice in marriage - Such offences are resultant of the States incapacity or inability to protect the Fundamental Rights of its citizens - Considering the facts and circumstances of the case, victim given a compensation of Rs. 5 lakhs for rehabilitation by State - State directed to make a payment of Rs. 5 lakhs, in addition to the already sanctioned amount of Rs. 50,000 - Compensation - Constitution of India, 1950 - Article 21.
- (ii) Duty of court and police Held: Courts and police officials are required to be vigilant in upholding the rights of the victims of crime as the effective implementation of provisions of Code of Criminal Procedure lies in their hands Police Officer must visit a village on every alternate days to instill a sense of security and confidence amongst the citizens of the society and to check the depredations of criminal elements.
- (iii) Rape victim Duty of State Compensation Held: No amount of compensation can be adequate



nor can it be of any respite for the victim but since such offence take place due to failure on part of State in protecting a victim's fundamental right, the State is duty bound to provide compensation, which may help in the victim's rehabilitation.

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ELECTRICITY ACT, 1910:

s.26 - Applicability of, in case of tampering of meter - Held: s.26 is applicable only when there is any difference or a dispute in connection with correctness of a meter - Upon being applied by either party, matter has to be decided by an Electrical Inspector and if in the opinion of the Inspector the meter is found to be defective, Inspector shall estimate the amount of energy supplied to the consumer or the electrical quantity contained in the supply during such time not exceeding six months - But if there is a question of fraud in tampering with the meter, s.26 of the Act is not applicable - In the instant case, respondent never asked or applied for checking of the meter

by the Electrical Inspector on the ground of defective meter - Therefore, the ingredients of s.26(6) were not followed by respondent to meet the necessity of checking the meter in question in accordance with the said provision - Inspection was made in the presence of the representative of the respondent who was a Manager of the said company and in his presence the meter was checked up and was found to be tampered with - Electricity supply company was right in raising penal charges and penal bill on the respondent on the ground of unauthorised consumption by way of tampering the metering equipment.

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assessed at the time of notification u/s 4 - Therefore, value which has to be assessed is the

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value to the owner who parts with h

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not the value to the new owner who takes it over - Fair and reasonable compensation means the price of a willing buyer which is to be paid to the willing seller - Where huge tract of land has been acquired, belting system may be applied.

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(2) s.302 r/w s.34 - Murder - Two accused - One of them stabbed the victim resulting into his death - Conviction of both the accused by courts below - Plea of appellant that no role was attributed to him in the crime - Held: No role was assigned to appellant in FIR or in statement u/s 161 Cr.P.C. by solitary eye-witness - His testimony before court

stating that appellant caught hold of victim is an improvement over his statement in FIR and u/s 161 CrPC - This creates a suspicion about overt act attributed to appellant - His involvement in the incident remains doubtful - Appellant entitled to benefit of doubt and is, acquitted.

Chet Ram v. State of Uttarakhand

(3) ss.326A, 376, 376A, 376B, 376C, 376D, 376E - Held: Offences under these provisions are not only in contravention of domestic laws, but are also a direct breach of the obligations under the International law - India has ratified various international conventions and treaties, which oblige the protection of women from any kind of discrimination - However, women of all classes are still suffering from discrimination even in this contemporary society - Such crimes can certainly be prevented if the State police machinery work in a more organized and dedicated manner - Thus, State machinery should work in harmony with each other to safeguard the rights of women in our country - Registration of FIR is mandatory u/s.154 of the Code, if the information discloses commission of a cognizable offence and the Police officers are duty bound to register the same -Likewise, all hospitals, public or private, whether run by the Central Government, the State Government, local bodies or any other person, are statutorily obligated u/s.357C to provide the firstaid or medical treatment, free of cost, to the victims of any offence covered u/ss.326A, 376, 376A, 376B, 376C, 376D or s.376E - Code of Criminal



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numbers on currency notes complied with, including
the washing of appellant's hands in Sodium
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PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) ACT, 1971:

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